

ACT No. XV OF 1925.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 25th March, 1925.)

An Act further to amend the Indian Stamp Act, 1899.

of 1899. **W**HEREAS it is expedient further to amend the Indian Stamp Act, 1899, for the purpose hereinafter appearing: It is hereby enacted as follows:—

1. This Act may be called the Indian Stamp (Amendment) short title, Act, 1925.

of 1899. 2. In Article No. 47 in Schedule I to the Indian Stamp Act, 1899, after Division C, the following Division shall be inserted, Amendment of Schedule I, Act 11 of 1899, namely:—

‘CC.—INSURANCE BY WAY OF INDEMNITY against liability to pay damages on account of accidents to workmen employed by or under the insurer or against liability to pay compensation under the Workmen’s Compensation Act, 1923, for every Rs. 100 or part thereof payable as premium One anna.’

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